

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 115 of 2013 &**  
**IA Nos-378 of 2013 & 329 of 2014**

**Dated : 15<sup>th</sup> September, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Western Electricity Supply Co. of Orissa Ltd. .... Appellant(s)**  
**Versus**  
**Orissa Electricity Regulatory**  
**Commission & Ors .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan**  
**Mr. Hasan Murtaza**  
**Counsel for the Respondent(s) : Mr. P.C.Sen**  
**Mr. Rutwik Panda for R.1**

**ORDER**

**IA No. 329 of 2014**  
***(Appl. for Impleadment)***

We have heard the learned counsel for the parties.

The Application is allowed. The learned counsel for the Appellant is directed to file the amended Memo of parties.

**Appeal No. 115 of 2013**

Post the matter for further hearing on **24.09.2014.**

**(Rakesh Nath)**  
**Technical Member**  
**Ts/js**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**